CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE

DATED THIS THE 6TH DAY OF APRIL, 1987 & 1-5-1987.

Hon'ble Shri Justice K.S. Puttaswamy, Vice-Chairman &

Present:

Hon'ble Shri L.H.A. Rego, Member (A)

APPLICATION NO. 1028 OF 1986

Shri Stephen Thompson, S/o Shri Y. Thompson, Aged 49 years, 280/7, M.K.N. Road, Alandur, Madras - 600 016.

... Applicant.

(Shri S. Vasantha Kumar, Advocate)

V.

- 1. The Chief Engineer,
 Civil Engineering Division,
 Department of Space (ISRO),
 Government of India,
 F-Block, 9th Floor,
 Cauvery Bhavan,
 K.G. Road,
 Bangalore-9.
- The Additional Secretary, Department of Space (ISRO), Government of India, 2nd Floor, Cauvery Bhavan, K.G. Road, Bangalore-9.

... Respondents.

(Shri M.S. Padmarajaiah 100 N. Basavaraju for respondents)

This application having come up for hearing to-day Vice-chairman made the following.

ORDER

This is a transferred application and is received from the High Court of Karnataka under Section 29 of the Administrative Tribunals Act, 1985 ('the Act').



- 2. On 10.11.1955 the applicant with the qualification of a Diploma in Engineering initially joined service as a Supervisor in the Public Works Department of Government of Tamil Madu on a temporary basis. He was later selected to the same post by the Public Service Commission of the Tamil Nadu State and was appointed on a regular basis from 29.3.1961.
 - applicant applied to the post of a Supervisor in the Atomic Energy Establishment, Bombay (AEE) of Government of India, advertised by the Union Public Service Commission (UPSC) which selected him to that post. On the basis of that selection, the appointing authority on 17.3.1964 offered him an appointment in the AEE, which he accepted and joined service in the AEE on 22.5.1964 and was working there from that day.
 - 4. When the applicant joined service in the AEE, he was allowed to retain his lien in Tamil Nadu Government for some time. But, some time thereafter, he voluntarily tendered resignation to that post he held in Tamil Nadu Government with effect from 1.5.1969 which was allowed by the Chief Engineer of that State on 16.9.1969.
 - 5. On 1.8.1979, the applicant issued notice to the respondents under Rule 48A of the Central Civil Services (Pension) Rules 1972 (Rules) expressing to voluntarily retire from service with effect from 11.11.1979, which



regretfully was not attended to by them with promptness and despatch and was considerably delayed for various reasons, the narration of which is not very necessary for purposes of this case, which however was ultimately rejected by them as late as on 20.1.1982 (AnnexureM) and the applicant approached the High Court in Writ Petition No.21397 of 1983 for appropriate reliefs, which on transfer has been registered as Application No.1028/86.

- 6. In their statement of objections, the respondents have inter alia urged, that the applicant had not completed the requisite 20 years of qualifying service in the Central Government, to seek for retirement under Rule 48A of the Rules.
 - 7. Shri S. Vasanthakumar, learned Counsel for the applicant, contends that the applicant, who had completed 20 years of qualifying service reckoning the services rendered in Government of Tamil Nadu and Government of India who had given the requisite notice under Rule 48A of the Rules had become entitled for retirement and annulling refusal of the respondents to the contrary, grant him the declaration and the consequential reliefs he had sought in his application.
 - 8. Sri N. Basava Raju, learned Additional Central Government Standing Counsel, appearing for the respondents, contends that the service rendered by the applicant in the Government of Tamil Nadu viz., from 10.11.1955 to 16.5.1964,

namely, for a period of 8 years 6 months and 6 days did not qualify for service under Rule 48A of the Rules, and on that view the refusal of the respondents to permit the applicant to retire was legal and valid.

- 9. From 10.11.1955 to 16.5.1964 on which day he was relieved from the Government of Tamil Nadu, the applicant had rendered service in the Public Works

 Department of Tamil Nadu Government. On joining

 service in the Central Government, the applicant tendered resignation to the post he held in Tamil Nadu Government which was allowed by that Government from 1.5.1969.

 On the day the applicant gave notice for voluntary retirement under Rule 48A, he had not rendered 20 years of service in the Central Government. On these facts, that are admitted by both sides, we must now examine the rival contentions.
- 10. Rule 48A of the Rules, provides for retirement on completion of 20 years qualifying service. This rule enables a civil servant of the Union of India to seek for voluntary retirement if he had completed 20 years of qualifying service. If a civil servant had completed 20 years of service in the Central Government, then he can claim for retirement under this Rule cannot at all be doubted. Even on principle also it is reasonable to hold that service of 20 years must be in the Central Government only. Jhether this is altered in the Rules and the circulars relied on by the applicant is the next question.



- 11. Rule 48A of the Rules, reads thus:
 - " Retirement on completion of 20 years' qualifying Service
 - (1) At any time after a Government servant has completed twenty years¹ qualifying service, he may, by giving notice of not less than three months in writing to the appointing authority, retire from servive.
 - (2) The notice of voluntary retirement given under sub-rule(1) shall require acceptance by the appointing authority:

 Provided that where the appointing authority does not refuse to grant the permission for retirement before the expiry of the period specified in the said notice, the retirement shall become effective from the date

of expiry of the said period.

- (3) Deleted.
- (3A) (a) A Government servant referred to in sub-rule (1) may make a request in writing to the appointing authority to accept notice of voluntary retirement of less than three months giving 'reasons therefor;



- (3A) (b) On receipt of a request under clause (a), the appointing authority subject to the provisions of sub-rule(2), may consider such request for the curtailment of the period of notice of three months on merits and if it is satisfied that the curtailment of the period of notice will not cause any administrative inconvenience, the appointing authority may relax the requirement of notice of three months on the condition that the Government servant shall not apply for commutation of a part of his pension before the expiry of the period of notice of three months.
- (4) A Government servant, who has elected to retire under this rule and has given the necessary notice to that effect to the appointing authority, shall be precluded from withdrawing his notice except with the specific approval of such authority:

Provided that the request for withdrawal shall be made before the intended date of his retirement. "

Sub-rule(1) of Rule 48A, provides that Government servant who has completed 20 years of qualifying service may seek for voluntary retirement by giving 3 months² notice in writing, to the appointing authority. Sub-rule (2) and (3)



which only provide for the procedural requirement to be complied, by persons seeking for voluntary retirement and the power conferred on the authority, are not very material for our purpose. Sub-rule(4) declares that an option once exercised shall not be withdrawn by the Government Servant except with the specific approval of the appointing authority.

- 12. But, to decide what is qualifying service, we have to turn to Chapter III of the Rules, and in particular Rules 13 to 14 of the Rules, and they read thus:
 - 13. Commencement of qualifying Service
 Subject to the provisions of these
 rules, qualifying service of a
 Government servant shall commence
 from the date he takes charge of
 the post to which he is first
 appointed either substantively or
 in an officiating or temporary
 capacity:

Provided that officiating or temporary service is followed without interruption by substantive appointment in the same or another service or post:

Provided further that

(a) in the case of a Government servant in a Group 'D' service or post who held a lien or a suspended lien on a permanent pensionable post prior to the



17th April, 1950, service rendered before attaining the age of sixteen years shall not count for any purpose, and

(b) in the case of a Government servant not covered by clause(a), service rendered before attaining the age of eighteen years shall not count, except for compensation gratuity.

14. Conditions subject to which service qualifies

- (1) The service of a Government servant shall not qualify unless his duties and pay are regulated by the Government, or under conditions determined by the Government.
- (2) For the purposes of sub-rule
 (1), the expression "service"
 means service under the
 Government and paid by that
 Government from the Consolidated
 Fund of India or a Local Fund
 administered by that Government
 but does not include service in
 a non-pensionable establishment
 unless such service is treated
 as qualifying service by that
 Government.
- (3) In the case of a Government servant belonging to a State Government, who is permanently



transferred to a service or
post to which these rules
apply, the continuous service
rendered under the State
Government in an officiating
or temporary capacity, if any,
followed without interruption
by substantive appointment, or
the continuous service rendered
under that Government in an
officiating or temporary capacity,
as the case may be, shall qualify:

Provided that nothing contained in this sub-rule shall apply to any such Government servant who is appointed otherwise than by deputation to a service or post to which these rules apply.

Sub-rule (3) of Rule 14 provides that the service rendered by a Central Government servant in the State Government before his appointment on transfer, can be counted for purposes of qualifying service. The service rendered in a State Government before appointment on transfer, is tagged on to the service rendered in the Central Government. In such a situation, the service rendered in both the Governments is reckoned as qualifying service.

13. The proviso to sub-rule (3) in clear terms excludes the benefit of qualifying service when a person is appointed otherwise than by deputation to a service or post to which the rules apply. Even if we read this proves as an exception to the general Rule, then also

ambit and thus the applicant cannot involve the proviso to sub-rule(3) of rule 14 of the Rules, to sustain his claim.

- 14. The service in the State Government which is excluded by Rule14(3), cannot be included as service rendered in Government of India on the extended term 'State' defined in Article 12 of the Constitution, as urged by Shri Vasanth Kumar. The term 'State' for purpose of Article 12 of the Constitution and a State Government referred to in Rule 14 of the Rules, are not one and the same. We, therefore, find it difficult to upheld this contention of Shri Vasantha Kumar.
- 15. On facts found by us, the applicant cannot therefore invoke Rule 14 of the Rules.
- by the Department of Space on 11.8.1978 relied on by Shri Vasanthkumar. We are of the view that Circular does not lay down anything contrary to Rule 48A or other Rules. We are also of the view that this circular does not attempt to fill up any gap which is not provided by the Rules, as urged by Shri Vasanth Kumar. If that is so, then no reliance can be placed on this circular of the Department of Space.

- 17. Another circular issued by Government on 31.3.1982 (Annexure-X) in the Ministry of Home Affairs, Department of Personnel and Administrative Reforms, was also relied on by Shri Vasanth Kumar to contend that the service rendered in the Tamil Nadu Government should be reckoned for purposes of qualifying service under Rule 48A of the Rules.
- 18. The circular issued on 31.3.1982 is effective only from the date of its issue (vide Clause-4 of the order). On this very term itself, the circular is in-applicable to the case of the applicant. Even otherwise this circular is applicable only for grant of pension and not for the purpose of counting the service as qualifying service under the Central Government for voluntary retirement. In this view also, this circular has no relevance.
- 19. What emerges from our above discussion is that the applicant had not the necessary eligibility or had not completed the qualifying service of 20 years as on 11.11.1979 or as on 5.1.1983. When once we find that the applicant had not the necessary eligibility for retirement as on 11.11.1979 or on 5.1.1983, we have necessarily to uphold the case pleaded by the respondents for not permitting him to retire on those two dates and dismiss this application without examining all other questions. But, this does not prevent the applicant from making a fresh application for retirement when he has completed qualifying service under the Central Government.



note light of our above discussion, we hold that this application is liable to be dismissed.

We, therefore, dismiss this application with no order as to costs. But, this order should not be understood as this Tribunal dealing with the absence of the applicant or his right to make a fresh application for retirement as and when he has completed 20 years of qualifying service under the Central Government, both of which have necessarily to be examined and decided on their merits.

Wice-chairman 15187.

Member (A) 1-5-9

kms/Mrv.

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

APPLICATION No. 1028/86(T)

(WP.NO. 21397/83)

APPLICANT

Vs

Shri Stephen Thompson

TO

- 1. Shri Stephen Thompson 280/7, M.K.N. Road Alandur Madras - 600 016
- 2. Shri S. Vasantha Kumar Advocate 9/1, R.V. Shetty Layout Seshadripuram Bangalore - 560 020

COMMERCIAL COMPLEX, (BDA)
INDIRANAGAR,
BANGALORE-560 038.

DATED: 25 MAY 1987

RESPONDENTS

The Chief Engineer, ISRO, B'lore & another

- 3. The Chief Engineer
 Civil Engineering Division
 Department of Space (ISRO)
 Govt. of India
 F-Block, 9th Floor
 Cauvery Bhavan
 K.G. Road
 Bangalore 560 009
- 4. The Additional Secretary
 Department of Space (ISRO)
 Govt. of India
 2nd Floor, Cauvery Bhavan
 K.G. Road
 Bangalore 560 009
- 5. Shri N. Basavaraju
 Additional Central Govt. Stng Counsel
 High Court Buildings
 Bangalore 560 001

SUBJECT: SENDING COPIES OF ORDER PASSED BY THE BENCH IN APPLICATION NO. 1028/86(T)

Please find enclosed herewith the copy of the Order passed by this Tribunal in the above said Application on 6-4-87 & 1-5-87

ENCL: As above.

P case

O DEPUTY REGISTRAR
(JUDICIAL)

From:

The Additional Registrar, Supreme Court of India.

To,

The Registrar, Contral Administrative Tripunal commercial Complex, (B.D.A.) Indira Nagar, Bangalore Bench Bangalore- 560 038.

D.N. 4851/87 /Sec.IVA

SUPREME COURT OF INDIA NEW DELHI

Dated 12th December, 1988



PETITIONS FOR SPECIAL LEAVE TO APPEAL (CIVIL) NOS. 12563 OF 1987.

(Petition Finder Article 136 of the Constitution of India for Special Leave to Appeal to the Supreme Court from the Judgmantxand Order dated the 6-4-87 & 1-5-87 of the High Countrol Karaataka/Central Administrative Tribunal, Bangalore in application No.1028 of 1986.)

Stephen Thompson.

.. Petitioner (S)

Versus.

QIVISION 95AD Chief Engineer, Civil Engineering Division & Anr Sir,

.. Respondent (S)

I am to inform you that the Petitions above-mentioned for Special Leave to Appeal to this Court was/were filed on behalf of the Petitioner above-named from the Judgmentwand Order of the HighxCourt

Karracaka/Central Administrative Tribunal Bangalore

noted above and that the same was/were dismissed/disposed of

by this Court on the 5th day of December, A certified copy of this Court's Proceedings dated 15-12-88 is enclosed herewith for your information and necessary action.

Yours faithfully,

for Addl.Registrar.

MEME COURT OF RECORD OF PROCEEDINGS

Petition (s) For Special Leave To Appeal (Civil/Criminal) No. (s)

(From the judgment and order dated 6.4.87)

Central Administrative of the High Court of Tribural, Bangalore,

in Appln. No. 1028/86. Stephen Thompson

... PETITIONER (S)

Divan. ISAD

Chief Engg., Civil EngineeVERSUS Anr. (With a pln. for directions)

... RESPONDENT (S)

Date: 5.12.88

: This/These petition(s) was/were called on for bearing today

CORAM :

Hon'ble the chief Justice

Hon'ble Mr. Justice Ranganath Misra

Hon'ble Mr. Justice M.N. Venkatachaliah

Correfied to be true copy

Settleme Court of William

For the Petitioners: Mrs. Kawaljit Kochar, Mr. JD. Jain, Advs.

(Hot present)

For the Respondents: Mr. B. Datta, ASG.

Mr. AK. Srivastava, Mrs. Sushma Suri, Advs.

UPON hearing counsel the Court made the following ORDER

We have heard learned counsel for the parties and find that by the date when the petitioner opted for retirement he had no qualified service of 20 years. Learned Addl. Solicitor General tells us that the petitioner has subsequently been compulsorily retired as a disciplinary measure in 1982. Reading the rules we are not satisfied that the etationer is entitled to tag with his service of the State Government to the services of Central Government. Accordingly this Special Leave Petition is dismissed.

> Nigam) Court Master